IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of decision: 22-1-1996

CP No. 107/95 in T.A.Nos.1536/86 and 1537/86

Bal Chand

Petitioner

VERSUS

Y.C. Vinayah and Anr.

Respondents

Mr. Dharmendra Agarwal, Counsel for the applicant

Mr. V.S.Gurjar, Counsel for the respondents.

CORAM:

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HON'ELE MR. N.K.VERMA, MEMBER(A)

HON'ELE MR. RATTAN FRANASH, MEMBER(J)

PER HON'ELE MR. N.K.VERMA

Heard learned counsel for the parties. Shri V.S. Gurjar stated that as per Tribunal's orders in the GA in question, the applicant Mas given promotion and notional seniority and the date of appointment has been shown at Annexure-A3. The respondents have complied with the orders of the Tribunal substantially and there is no case for any contempt as stated by the petitioner.

2. After hearing the arguments of both the sides, we are satisfied that the orders of the Tribunal has been complied with by the respondents. The C.P. is accordingly dismissed and notices issued to the respondents are hereby discharged.

(Rattan Prakash)

(N.K.Verma)

Member (Judl.)

Meember (Admv.)

cvr.